

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:775

ANSWERED ON:06.12.2004

LAYING OF PIPELINES FOR DRAWING KAVERY RIVER WATER

Shivanna Shri M

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

(a) whether Karnataka Government has requested the Ministry of Environment and Forests to grant permission for laying pipelines to draw Kavery River water in view of severe shortage of drinking water in Malai Mahadeshwara Temple area particularly during the monthly Car festival days;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) & (b) Government of Karnataka had submitted a proposal on 9-7-2003 for diversion of 0.65 hectare of forest land for the purpose of construction of intake well, jack well, intermediate pumping station and laying of pipeline for providing water supply to Sri Malai Mahadeshwara Temple from river Cauvery at M.M. Hills of Kollegal Taluk, Chamrajanagar District. The proposal involved a part of the area of Cauvery Wildlife Sanctuary.

(c) As per the orders of the Supreme Court dated: 9-5-2002 in Writ Petition (C) No. 337 of 1995, for any non-forestry activity in a National Park/Sanctuary/ Protected Area, prior recommendation of the Standing Committee of National Board of Wildlife (NBWL) and permission of the Supreme Court is essential. Since in the instant case, the proposal involved a part of area of Cauvery Wildlife Sanctuary, it was necessary for the State Government to obtain the prior permission of NBWL and the Supreme Court before seeking forestry clearance. Therefore, the proposal was returned by the Central Government to the State Government.